Motor Vehicles (Kerala Amendment) Act, 1976

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An Act further to amend the Motor Vehicles Act, 1939, in its application to the State of Kerala . WHEREAS it isexpedient further to amend the Motor Vehicles Act, 1939, in its application to the State of Kerala , for the purpose hereinafter appearing; BE it enacted in the Twenty-seventh Year of the Republic of India as follows:-

1. Short Title And Extent :-

(1) This Act may be called the Motor Vehicles (Kerala Amendment) Act, 1976.
(2) It extends to the whole of the State of Kerala.

2. Amendment Of Section 59 :-

I n section 59 of the Motor Vehicles Act, 1939 (Central Act 4 of 1939), after subsection (1), the following subsection shall be inserted, namely: -
(1A) Before granting permission under the preceding subsection, the transport authority shall make such enquiry as it may consider necessary to satisfy itself that the transfer asked for is bona fide and not likely to defeat the provisions of the Kerala Motor Transport Workers Payment of Fair Wages Act, 1971, (23 of 1971) or any other law for the time being in force. If after the enquiry the transport authority finds that the transfer asked for is not bona fide or is likely to defeat the provisions of the Kerala Motor Transport Workers Payment of Fair Wages Act, 1971 or any other enactment for the time being in force, it shall not grant permission for the

transfer.